

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(52)/LA-2019/cons2law/283-292

Dated the 11th March, 2019

To

The Special Secretary (GAD),
General Administration Department,
Government of NCT of Delhi
2nd Level, A-Wing,
Delhi Secretariat,
New Delhi.

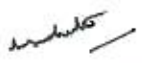
Sub: Gazette Notification of the Delhi Appropriation (No. 2) Act, 2019 (Delhi Act 03 of 2019)

Sir,

Please find enclosed herewith two copies of the subject cited notification (English and Hindi versions) for publishing in the Delhi Gazette (Part-IV)—Extra-Ordinary today itself. It is requested that at least 10 Gazette copies of the same may be sent to this Department as soon as received from the press.

Yours faithfully,

Encl: As above

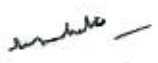

(Anoop Kumar Mendiratta)
Pr. Secretary (Law, Justice & L.A.)

No. F.14(52)/LA-2019/ cons2law/283-292

Dated the 11th March, 2019

Copy, together with the copy of enclosures, forwarded for information and necessary action to:-

1. The Secretary, Government of India, Ministry of Home Affairs, New Delhi-110001 (with 5 copies).
2. The Joint Secretary & Legislative Counsel, Government of India, Ministry of Law & Justice, Legislative Department (Correction Cell), Shastri Bhawan, New Delhi-110001 (with 2 copies).
3. The Pr. Secretary to Lieutenant Governor, Delhi, Raj Niwas, Delhi-110054.
4. The Pr. Secretary to Chief Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
5. The Secretary to the Law Minister, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002
6. The Pr. Secretary (Finance), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
7. The OSD to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi-110002.
8. The Secretary (LA), Delhi Legislative Assembly Secretariat, Old Secretariat, Delhi-110054.
9. Guard file


(Anoop Kumar Mendiratta)
Pr. Secretary (Law, Justice & L.A.)

1968

(TO BE PUBLISHED IN PART -IV OF THE DELHI GAZETTE EXTRAORDINARY)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, NEW DELHI

No. F.14(52)/LA-2019/ cons2law/ 283-292

Dated 11th March, 2019

NOTIFICATION

NO. F.14(52)/LA-2019/ cons2law / 283-292, 11-3-19 The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on the 8th March, 2019 and is hereby published for general information:-

**"THE DELHI APPROPRIATION (NO.2) ACT, 2019
(DELHI ACT 03 OF 2019)**

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 28th February, 2019)

[8th March, 2019]

An Act to authorize payment and appropriation of certain further sums from and out of the Consolidated Fund of National Capital Territory of Delhi for the services in respect of the Financial Year 2019-20

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Seventieth Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Delhi Appropriation (No.2) Act, 2019.

issue of

₹60000,00,00,000/-from
and out of the
Consolidated Fund of the
National Capital Territory
of Delhi for the financial
year 2019-2020.

2. From and out of the Consolidated Fund of the National Capital Territory of Delhi, there may be paid and applied further sums not exceeding those specified in column(5) of the Schedule, amounting in the aggregate to the sum of Rupees Sixty Thousand crore only towards defraying the several charges which will come in the course of payment during the financial year 2019-2020 in respect of the services specified in column(2) of the Schedule.

Appropriation.

3. The sums authorized to be paid and applied from and out of the Consolidated Fund of the National Capital Territory of Delhi by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

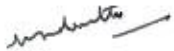
Handwritten signature

THE SCHEDULE
(See sections 2 and 3)

(₹ in thousands)

SUMS NOT EXCEEDING

Demand No.	Services and Purposes		Voted by the Legislative Assembly	Charged on the Consolidated Fund	Total
1	2		3	4	5
1	Legislative Assembly	Revenue	569200	8500	577700
2	General Administration	Revenue	6124275	150925	6275200
3	Administration of Justice	Revenue	13007800	3081500	16089300
		Capital	310000	0	310000
4	Finance	Revenue	3622952	1000	3623952
		Capital	972848	0	972848
5	Home	Revenue	7553200	6000	7559200
		Capital	435000	0	435000
6	Education	Revenue	134916500	6000	134922500
		Capital	3877800	0	3877800
7	Medical and Public Health	Revenue	62693800	95900	62789700
		Capital	2762800	0	2762800
8	Social Welfare	Revenue	65485500	400	65485900
		Capital	10660400	0	10660400
9	Industries	Revenue	4522950	1350	4524300
		Capital	22200	0	22200
10	Development	Revenue	31054240	3060	31057300
		Capital	7166300	5000	7171300
11	Urban Development and Public Works	Revenue	81873500	1800	81875300
		Capital	92648600	0	92648600
12	Loan	Capital	15000	0	15000
13	Pension	Revenue	1250000	0	1250000
15	Public Debt	Revenue	0	31782700	31782700
		Capital	0	33311000	33311000
Total			531544865	68455135	600000000


(Anoop Kumar Mendiratta)
Pr. Secretary (Law, Justice & L.A.)

(दिल्ली राजपत्र असाधारण के भाग - IV में प्रकाशनार्थ)

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
(विधि, न्याय एवं विधायी कार्य विभाग)
आठवाँ तल, सी-विंग, दिल्ली सचिवालय, नई दिल्ली

सं० फा० 14(2)/एलए-2019/cons2law/283-292

दिनांक 11 मार्च, 2019

अधिसूचना

सं० फा० 14(2)/एलए-2019/cons2law/283-292/3/5 राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा के निम्नलिखित अधिनियम ने उप-राज्यपाल की सहमति दिनांक 8 मार्च, 2019 को प्राप्त कर ली है और इसे जन साधारण की जानकारी के लिये प्रकाशित किया जाता है :-

**"दिल्ली विनियोग (संख्या 02) अधिनियम, 2019
(2019 का दिल्ली अधिनियम 03)**

(28 फरवरी, 2019 को राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा द्वारा यथा पारित)

[8 मार्च, 2019]

वर्ष 2018-2019 से संबंधित कार्यों के लिए राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि से भुगतान प्राधिकृत करने तथा कुछ और राशि का विनियोजन करने के लिए एक विधेयक।

भारत गणराज्य के सत्तरवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नलिखित रूप में यह अधिनियमित हो:-

संक्षिप्त शीर्षक।

1. इस अधिनियम का संक्षिप्त नाम दिल्ली विनियोग (संख्या 2) अधिनियम 2019 है।

₹60000,00,00,000/- का वर्ष 2019-2020 में राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त।

2. राष्ट्रीय राजधानी क्षेत्र दिल्ली की संचित निधि में से प्रदत्त और प्रयुक्त राशि जो अनुसूची के कालम (5) में विनिर्दिष्ट से अधिक न ही, जो कुछ प्रभारों की अदायगी के लिए साठ हजार करोड़ रुपयों की कुल राशि के बराबर है, जो अनुसूची के कालम(2) में विनिर्दिष्ट कार्यों के सम्बन्ध में वर्ष 2019-2020 की अवधि के दौरान भुगतान के रूप में प्रयुक्त होगी।

विनियोजन।

3. इस अधिनियम द्वारा राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार की संचित निधि में से प्रदत्त और प्रयुक्त किए जाने के लिए प्राधिकृत राशि उक्त अवधि के सम्बन्ध में अनुसूची में उल्लिखित कार्यों और उद्देश्यों के लिए विनियोजित की जायेगी।

2019/3/12

अनुसूची

(धारा 2 और धारा 3 देखिए)

(रुहजारोंमें)

निम्नलिखित से अनाधिक राशियाँ

अनुदान संख्या	सेवाएँ और प्रयोजन		विधानसभा द्वारा अनुदत्त	संचित निधि परभारित	योग
1	2		3	4	5
1	विधानमंडल	राजस्व	569200	8500	577700
2	सामान्य प्रशासन	राजस्व	6124275	150925	6275200
3	न्याय प्रशासन	राजस्व	13007800	3081500	16089300
		पूँजी	310000	0	310000
4	वित्त	राजस्व	3622952	1000	3623952
		पूँजी	972848	0	972848
5	गृह	राजस्व	7553200	6000	7559200
		पूँजी	435000	0	435000
6	शिक्षा	राजस्व	134916500	6000	134922500
		पूँजी	3877800	0	3877800
7	चिकित्सा एवं जनस्वास्थ्य	राजस्व	62693800	95900	62789700
		पूँजी	2762800	0	2762800
8	स्माज कल्याण	राजस्व	65485500	400	65485900
		पूँजी	10660400	0	10660400
9	उद्योग	राजस्व	4522950	1350	4524300
		पूँजी	22200	0	22200
10	विकास	राजस्व	31054240	3060	31057300
		पूँजी	7166300	5000	7171300
11	शहरी विकास और लोकनिर्माण	राजस्व	81873500	1800	81875300
		पूँजी	92648600	0	92648600
12	ऋण	पूँजी	15000	0	15000
13	पेंशन	राजस्व	1250000	0	1250000
15	सार्वजनिक ऋण	राजस्व	0	31782700	31782700
		पूँजी	0	33311000	33311000
योग			531544865	68455135	600000000

अनूप कुमार

(अनूप कुमार मेंहदीरत्ता)
प्रधान सचिव (विधि, न्याय एवं विधायी कार्य)